

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 20/MP/2019

Subject : Petition seeking urgent intervention of the Commission and issue of appropriate direction to Indian Energy Exchange (IEX) and Power trading Company of India Limited.

Date of Hearing : 31.1.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : NHPC Limited

Respondents : Indian Energy Exchange (IEX) and Others

Parties present : Shri Anand Kumar, NHPC
Shri Naresh Bansal, NHPC
Shri A.K. Pandey, NHPC
Shri Aashish Anand Bernard, Advocate, PTC
Shri Paramhans Sahani, Advocate, PTC
Ms. Swapna Seshadri, Advocate, IEX
Shri Indranil Chatterjee, IEX

Record of Proceedings

The representative of the Petitioner submitted that the present petition has been filed for seeking urgent intervention of the Commission and issue appropriate direction to Indian Energy Exchange (IEX) to remove its manipulative requirement of “NOC from previous traders” as pre-requisite for change in trader for client registration. The representative of the Petitioner further submitted that the matter was discussed in the meeting held in the Ministry of Power and is expected to be resolved immediately.

2. Learned counsels appearing on behalf of IEX and PTC accepted the notice and requested for time to file their respective replies to the Petition.

3. After hearing the learned counsels for the Petitioner, IEX and PTC, the Commission admitted the petition and directed to issue notice to the Respondents.

4. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to serve copy of the Petition on Respondents immediately. The Respondents were directed to file their replies by 22.2.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 8.3.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**